

Besides, the Central Silk Board has established 13 Sericulture Farmers Training Schools (Mulberry), 6 Reeling Spinning Demonstration-cum-Training Centres (Non-Mulberry) and 13 Demonstration-cum-Training Centres all over the country.

(b) There is one Demonstration-cum-Training Centre under post cocoon Technology at Hindupur in Andhra Pradesh. Besides, the State Govt. is setting up Sericulture Development Institute in Andhra Pradesh under the National Sericulture Project.

(c) No such proposal is being considered at present by the Central Govt.

Narasimha Committee Report

1527. SHRI SRIBALLAV PANIGRAHI: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have received the report of the Narasimham Committee on the revamping of financial sector;

(b) if so, the details thereof and the action taken on the recommendations of the Committee; and

(c) if not, when the Committee is likely to submit report?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE : (SHRI RAMESHWAR THAKUR): (a) to (c) The High Level Committee set up by the Government under the Chairmanship of Shri M.Narasimham was asked to examine all aspects relating to the structure, organisation, functions and procedures of the financial system. It has submitted its report to the Government on 20.11.1991. The report of the Committee will be processed on the basis of detailed examination of the its recommendations in consultation with Reserve

Bank of India and other concerned agencies.

[*Translation*]

Outstanding Income Tax

1528. SHRI ARVIND TRIVEDI: Will the Minister of FINANCE be pleased to state:

(a) the amount of income tax outstanding as on March 31, 1991; and

(b) the steps taken by the Government to recover the outstanding amount?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The amount of income tax (including corporation tax) outstanding as on March 31, 1991 was Rs.6694.54 Crores.

(b) Apart from the actions permissible under the Income-tax Act, 1961 for the recovery of tax dues, suitable administrative steps are continuously taken to reduce the tax arrears. Some of the important administrative measures are:-

- i) Targets have been laid down for collection/reduction of arrear and current demands in the Central Action Plan of the Income-tax Department. Performance of each Chief Commissioner's region is regularly monitored by the Central Board of Direct Taxes.
- ii) Dossiers of bigger demands are regularly reviewed by the Commissioners of Income tax and by the higher authorities.
- iii) Chief Commissioners of In-

cometax have been directed to monitor the disposal of top 100 first appeals pending with the commissioners (Appeals) in their region.

- iv) Chief Commissioners have also been advised to ensure that assessments involving big demands are finalised by the end of December, 1991.
- v) They have also been advised that President/Vice President of Income tax Appellate Tribunal should be requested to take appeals involving large demands for expeditious disposal.
- vi) In cases where large demands have been stayed by courts, the Chief Commissioners have been advised to get the stay vacated, wherever possible.

[English]

Fraud Cases in Banks in Himachal Pradesh

1529. SHRI D.D KHANORIA: Will the Minister of FINANCE be pleased to state:

(a) the number of fraud cases reported/detected in various banks in Himachal

Pradesh during 1990-91, bank-wise;

(b) the amount involved in these cases, bank-wise;

(c) the number of bank officials found involved in the various cases and the number of officials found guilty and punished, bank-wise; and

(d) the amount of money recovered from these officials during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (d). The present data maintenance system does not yield State-wise information about number of frauds, number of officials involved and amount recovered from guilty officials. However, total number of frauds, amount involved and recoveries made by the banks, as reported to RBI by 28 public sector banks in India, during the period from 1.4.90 to 31.3.91 is given below:

(Rs. in lakhs)

No of	frauds Amount involved	Amount recovered
1533	9996.08	908.64

Details about punishment awarded to the officials during the same period for their involvement in cases of frauds are given below:

(i) No. of employees convicted	-	83
(ii) No. of employees given major/minor penalties	-	762
(iii) No. of employees out of (ii) above dismissed/discharged/removed.	-	311